



सत्यमेव जयते

THE

COLLECTION

OF

MEGHALAYA ACTS

AND

ORDINANCES

FOR THE YEAR 1975

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MEGHALAYA ACT 1 OF 1975

The MEGHALAYA FINANCE (SALES TAX) (AMENDMENT) ACT, 1974

(As passed by the Assembly)

(Received the assent of the Governor on the 13th January, 1975)

[Published in the *Gazette of Meghalaya*, Extraordinary, dated the 16th January, 1975]

An

Act

to further amend the Meghalaya Finance (Sales Tax) Act (Assam Act XI of 1956 as adapted by Meghalaya) (hereinafter referred to as the principal Act)

Be it enacted by the Legislature of Meghalaya in the Twenty-fifth Year of the Republic of India as follows:-

Short title extent and commencement.

1. (1) This Act may be called the Meghalaya Finance (Sales Tax) (Amendment) Act, 1974.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of the Schedule to the Meghalaya Finance (Sales Tax) Act.

2. In item No.65 of the Schedule to the principal Act, between the words "except" and "when" the word "rum" shall be inserted.

Repeal of the Meghalaya Finance (Sales Tax) Ordinance, 1974.

3. The Meghalaya Finance (Sales Tax) Ordinance, 1974 is hereby repealed.

MEGHALAYA ACT 2 OF 1975

THE MEGHALAYA ELECTRICITY DUTY (AMENDMENT) ACT, 1974

(As passed by the Assembly)

(Received the assent of the Governor on the 13th January, 1975)

[Published in the *Gazette of Meghalaya*, Extraordinary, dated the 16th January, 1975].

An

Act

further to amend the Meghalaya Electricity Duty Act (Assam act XXIX of 1964 as adapted by Meghalaya) (hereinafter referred to as the principal Act)

Be it enacted by the Legislature of Meghalaya in the Twenty-fifth Year of the Republic of India as follows:-

Short title extent
and commencement.

1. (1) This Act may be called the Meghalaya Electricity Duty (Amendment) Act, 1974.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment or
section 3 of the
principal Act.

2. In sub-section (1) of section 3 of the principal Act, for the words "two naya paise" the words "three naya paise" shall be substituted.

MEGHALAYA ACT 3 OF 1975

THE MEGHALAYA APPROPRIATION (No. I) ACT, 1974

(As passed by the Assembly)

(Received the assent of the Governor on the 24th March, 1975)

[Published in the *Gazette of Meghalaya*, Extraordinary, dated the 26th March, 1975].

An

Act

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1974-75.

Be it enacted by the Legislature of Meghalaya in the Twenty-fifth Year of the Republic of India as follows:-

- | | |
|---|--|
| Short title | 1. (1) This Act may be called the Meghalaya Appropriation (No. I) Act, 1975. |
| Withdrawal of Rs.1, 02, 45,907 from and out of the Consolidated Fund of Meghalaya for the financial year 1974-75. | 2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of one crore, two lakhs, forty-five thousand nine hundred and seven rupees towards defraying the several charges which will come in course of payment during the financial year 1974-75 in respect of the services specified in column (2) of the Schedule. |
| Appropriation. | 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the service and purpose expressed in the Schedule in relation to the said year. |

SCHEDULE

(See Sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major heads)			(3) Sums not exceeding		(4) Total	
				Voted by the Assembly	Charged on the Consolidated Fund		
				Rs.	Rs.		Rs.
2	212	- Governor	32,263	32,263
3	213	- Council of Ministers			1,40,626	...	1,40,626
5	215	- Elections	1,12,000	...	1,12,000
9	240	- Sale Taxes and Duties on Commodities and Services.			12,100	...	12,100
	245	- I Other Taxes and Duties on Commodities and Services.				...	
	251	- Public Service Commission.			...	16,000	16,000
15	253	- District Administration			1,00,000	...	1,00,000
17	255	- Police and Control.			5,85,800	...	5,85,800
	260	- Fire Protection and Control.				...	
18	256	- Jails	6,85,820	...	6,85,820
21	265	- Other Administrative Service –I- Civil Defence			1,42,000	...	1,42,000
24	265	- Other Administrative Service – IV- Census, Vital Statistics, Guest Houses, etc.			1,44,068	...	1,44,068
31	277	- Education	4,30,000	...	4,30,000
33	278	- Art and Culture	70,000	...	70,000
35	280	- Medical	6,32,000	...	6,32,000
37	282	- Public Health, Sanitation and Water Supply –A- Public Health and Sanitation.			84,000	...	84,000
42	284	- Urban Development – A- General – II – Town and Regional Planning.			3,75,000	...	3,75,000
52	289	- Relief on account of Natural Calamities.			65,000	...	65,000

(1)	(2)	(3)	(4)	
Grant No.	Services and purposes (Major heads)	Sums not exceeding		Total
		Voted by the Assembly	Charged on the Consolidated Fund	
		Rs.	Rs.	Rs.
53	295 - Other Social and Community Services.	21,100	...	21,100
61	307 - Soil and Water Conservation and 283- Housing – C- Government Residential Buildings.	8,35,500	...	8,35,500
63	310 - Animal Husbandry and 283 – Housing – C-Government Residential Buildings.	8,35,500	...	8,35,500
64	311 - Dairy Development and 283- Housing –C- Government Residential Buildings.	11,42,000	...	11,42,000
65	312 - Fisheries	16,000	...	16,000
66	313 - Forests	1,94,730	...	1,94,730
70	321 - Village and Small Industries –I- Handloom and Sericulture and 283- Housing-C-IX – Government Residential Buildings.	2,00,000	...	2,00,000
73	331 - Water and Power Development Services – B- Powers Development.	6,00,000	...	6,00,000
74	333 - Irrigation, Navigation, Drainage and Flood Control Projects.	2,60,000	...	2,60,000
75	337 - Roads and Bridges ...	2,00,000	...	2,00,000
77	339 - Tourism	1,00,000	...	1,00,000
79	459 - Capital Outlay on Public Works.	6,34,000	...	6,34,000
79A	477 - Capital Outlay on Education, Art and Culture, 480-Capital Outlay on Medical, etc.	3,80,000	...	3,80,000
87	513 - Capital Outlay on Forests.	2,00,000	...	2,00,000
89	521 - Capital Outlay on Village and Small Industries.	4,50,000	...	4,50,000
96	544 - Capital Outlay on Other Transport and Communication Services.	15,000	...	15,000
101	688 - Loans for Social Security and Welfare –I- Relief and Rehabilitation Schemes.	1,13,400	...	1,13,400
106	705 - Loans for Agriculture	2,70,000	...	2,70,000
	TOTAL ...	1,01,97,64	48,263	1,02,45,907

MEGHALAYA ACT 4 OF 1975**MEGHALAYA APPROPRIATION (No. II) Act, 1975.**

(As passed by the Assembly)

(Received the assent of the Governor on the 26th March 1975)[Received in the *Gazette of Meghalaya*, Extraordinary, dated the 26th March, 1975]

An

Act

to authorise payment and appropriation of certain sums from and out of the consolidated Fund of Meghalaya for the services of the financial year ending on the thirty-first day of March, 1976.

Be it enacted by the Legislature of Meghalaya in the Twenty-fifth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya Appropriation (No. II) Act, 1975.
- (2) It shall be deemed to have come into force on the first day of April, 1975.

Withdrawal of Rs.39, 37, 16,100 from and out of the Consolidated Fund of Meghalaya for the financial year 1975-76.

2. From and out of the Consolidated Fund of Meghalaya there may paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sums of Rupees thirty-nine crores, thirty-seven lakhs, sixteen thousand and one hundred rupees towards defraying the several charges which will come in course of payment during the financial year ending on the thirty first day of March,1976 in respect of the services specified in column (2) of the Schedule.

Appropriation

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by the this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE

(See Sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major heads)			(3)		(4) Total
				Sums not exceeding		
				Voted by the Assembly	Charged on the Consolidated Fund	
				Rs.	Rs.	Rs.
1	211	-	Parliamentary/State/Union Territory Legislature – B-State Legislature.	19,19,500	88,200	20,07,700
2	212	-	Governor	10,000	6,42,900	6,52,900
3	213	-	Council of Ministers ...	7,89,000	...	7,89,000
4	214	-	Administration of Justice ...	6,90,900	3,85,00	10,75,600
5	215	-	Elections	7,19,600	...	7,19,600
6	229	-	Land Revenue	11,31,000	...	11,31,000
7	230	-	Stamps and Registration	59,400	...	59,400
8	239	-	State Excise	4,99,700	...	4,99,700
9	240	-	Sales Tax and 245-I-Other Taxes and Duties on Commodities and Services.	5,08,500	...	5,08,500
10	241	-	Taxes on Vehicles	9,72,500	...	9,72,500
11	245	-	Other Taxes and Duties on Commodities and Services-II- Inspectorate of Electricity.	1,01,600	...	1,01,600
12	247	-	Other Fiscal Services-Promotion of Small Savings.	48,200	...	48,200
	248	-	Appropriation for Reduction of Avoidance of Debt.	...	62,25,000	62,25,000
	249	-	Interest Payment	1,46,65,100	1,46,65,100
	251	-	Public Service Commission	3,10,500	3,10,500

(1) Grant No.	(2) Services and purposes (Major heads)	(3) Sums not exceeding		(4) Total
		Voted by the Assembly	Charged on the Consolidated Fund	
		Rs.	Rs.	
13	252 - Secretariat General Services-I- Civil Departments	37,23,900	...	37,23,900
14	252 - Secretariat General Services-II- Public Works Departments.	6,07,000	...	6,07,000
15	253 - District Administration.	20,78,300	...	20,78,300
16	254 - Treasury and Accounts Administration.	10,10,000	...	10,10,000
17	255 - Police and 260-Fire Protection and Control.	2,76,62,400	...	2,76,62,400
18	256 - Jails	13,30,000	...	13,30,000
19	258 - Stationery and Printing	36,18,600	...	36,18,600
20	259 - Public Works	1,76,50,300	...	1,76,50,300
21	265 - Other Administrative Services-I- Civil Defence.	11,82,700	...	11,82,700
22	-- - Do-II Motor Garages, etc.	3,27,00	...	3,27,000
23	-- - Do-III-Gazetteer and Statistical Memoirs.	49,000	...	49,000
24	-- - Do-IV- Census, Vital Statistics, Guest Houses, etc.	5,85,700	...	5,85,700
25	-- - Do-V- Miscellaneous Administrative Services.	66,800	...	66,800
26	266 - Pension and other Retirement Benefits.	12,56,000	5,000	12,61,000
27	267 - Air, Materials and Equipments.

(1) Grant No.	(2) Services and purposes (Major heads)	(3) Sums not exceeding		(4) Total
		Voted by the Assembly	Charged on the Consolidated Fund	
		Rs.	Rs.	
28	268 - Miscellaneous, General Services, Pre-partition Payments, State Lotteries, Pension for Distinguished Services.	5,69,000	...	5,69,000
29	276 - Secretariat-Social and Community Services-I-Civil Departments.	5,18,200	...	5,18,200
30	-- - Do-II- Public Health Engineering Secretariat.	34,000	...	34,000
31	277 - Education	3,76,62,400	...	3,76,62,400
32	277 - Education, 280-Medical, etc	2,15,000	...	2,15,000
33	278 - Art and Culture	5,23,500	...	5,23,500
34	279 - Scientific Services and Research.	2,32,600	...	2,32,600
35	280 - Medical	1,01,72,700	...	1,01,72,700
36	281 - Family Planning	19,32,700	...	19,32,700
37	282 - Public Health, Sanitation and Water Supply-A-Public Health and Sanitation.	55,37,700	...	55,37,700
38	282 - Public Health, Sanitation and Water Supply-B- Sewerage and Water Supply and 283-Housing-II-C- Government Residential Buildings.	78,36,800	...	78,36,800

(1)	(2)	(3)	(4)	
Grant No.	Services and purposes (Major heads)	Sums not exceeding		Total
		Voted by the Assembly	Charged on the Consolidated Fund	
		Rs.	Rs.	Rs.
39	283 - Housing-I-A-General and B-Housing Schemes.	7,86,00	...	7,86,000
40	283 - Housing-II-C-Government Residential Buildings (In-charge of P.W.D.).	18,71,900	...	18,71,900
41	284 - Urban Development-A- General-I- Municipal Administration.	2,10,000	...	2,10,000
42	284 - Urban Development-A- General-II- Town and Regional Planning.	11,01,000	...	11,01,000
43	285 - Information and Publicity.	8,87,000	...	8,87,000
44	287 - Labour and Employment –I- A- Labour.	30,03,000	...	30,03,000
45	287 - Labour and Employment – II- A- Labour- Inspectorate of Factories and Steam Boilers.	73,200	...	73,200
46	287 - Labour and Employment –II- B- Employment and Training.	8,19,300	.	8,19,300
47	288 - Social Security and Welfare-A-I- Civil Supplies.	10,72,900	...	10,72,900
48	Do- - B-II-Relief and Rehabilitation of Displaced person.	5,64,700	...	5,64,700
49	Do- - CIII- Welfare of Scheduled Castes, Tribes and Other Backward Classes – Social Welfare.	59,33,200	...	59,33,200

(1) Grant No.	(2) Services and purposes (Major heads)	(3) Sums not exceeding		(4) Total
		Voted by the Assembly	Charged on the Consolidated Fund	
		Rs.	Rs.	
50	288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-IV-Soldiers' Sailors' and Airmen's Board.	69,800	...	69,800
51	- - Do-E-Other Social Security and Welfare Programmes-V-Other Programmes.
52	289 - Relief on account of Natural Calamities.	20,00,000	...	20,00,000
53	295 - Other Social and Community Services.	1,90,000	...	1,90,000
54	296 - Secretariat-Economic Services-I-Civil Departments.	7,74,400	...	7,74,400
55	296 - Secretariat-Economic Services-II-Planning Board, etc.	8,63,000	...	8,63,000
56	298 - Co-operation	34,16,800	...	34,16,800
57	304 - Other General Economic Services-I-Economic Advice and Statistics.	11,47,300	...	11,47,300
58	304 - Other General Economic Services-II-Regulation of Weights and Measures.	3,63,700	...	3,63,700

(1) Grant No.	(2) Services and purposes (Major heads)	(3) Sums not exceeding		(4) Total
		Voted by the Assembly	Charged on the Consolidated Fund	
		Rs.	Rs.	
59	305 - Agricultural/306-Minor Irrigation/295-Other Social and Community Services/283-Housing-C-Government Residential Buildings.	1,98,25,000	...	1,98,25,000
60	306 - Minor Irrigation-II-Works under Embankment and Drainage Wing, Public Works Department.
61	307 - Soil and Water Conservation 283-Housing-C-Government Residential Buildings.	1,47,11,000	...	1,47,11,000
62	308 - Area Development	95,00,000	...	95,00,000
63	310 - Animal Husbandry and 283-Housing -C- Government Residential Buildings.	96,53,300	...	96,53,300
64	311 - Dairy Development and 283-Housing - C- Government Residential Buildings.	43,72,600	...	43,72,600
65	312 - Fisheries	14,45,600	...	14,45,600
66	313 - Forests	69,65,600	...	69,65,600
67	314 - Community Development and 283-Housing-C-VIII-Government Residential Buildings and 288-VI-Social Security and Welfare	1,35,58,000	...	1,35,58,000

(1) Grant No.	(2) Services and purposes (Major heads)			(3)		(4)
				Sums not exceeding		Total
				Voted by the Assembly	Charged on the Consolidated Fund	
			Rs.	Rs.	Rs.	
68	314	-	Community Development-II-C- Rural Works Programme.	7,00,000	...	7,00,000
69	320	-	Industries	11,26,000	...	11,26,000
70	321	-	Village and Small Industries – I- Handloom and Sericulture and 283- Housing-C-IX-Government Residential Buildings.	46,27,800	...	46,27,800
71	321	-	Village and Small Industries – II- Small Industries.	29,99,200	...	29,99,200
72	328	-	Mines and Minerals – B- Regulation and Development of Mines.	20,79,300	...	20,79,300
73	331	-	Water and Power Development Services—B-Powers Department.	15,00,000	...	15,00,000
74	333	-	Irrigation, Navigation, Drainage and Flood Control Projects.	5,50,000	...	5,50,000
75	337	-	Roads and Bridges	2,16,75,000	...	2,16,75,000
76	388	-	Road and Water Transport Services.	87,46,800	...	87,46,800
77	339	-	Tourism	14,07,000	...	14,07,000
78	363	-	Compensation Assignments to Local Bodies and Panchayati Raj Institutions.

(1) Grant No.	(2) Services and purposes (Major heads)	(3) Sums not exceeding		(4) Total
		Voted by the Assembly	Charged on the Consolidated Fund	
		Rs.	Rs.	
79	459 - Capital Outlay on Public Works.	19,57,000	...	19,57,000
79A	477 - Capital Outlay on Education Art and Culture,480-Capital Outlay on Medical, etc.	34,10,000	...	34,10,000
80	482 - Capital Outlay on Public Health, Sanitation and Water Supply.	95,56,000	...	95,56,000
81	488 - Capital Outlay on Housing –A- Government Residential Building (In-Charge of P.W.D.)	15,73,400	..	15,73,400
82	484 - Capital Outlay on Urban Development.
83	483 - Capital Outlay on Social Security and Welfare-E- Other Social Security and Welfare Programmes-I- Civil Supplies Schemes.
84	498 - Capital Outlay on Co-operation.	21,30,000	...	21,30,000
85	500 - Investment in General and Trading Institutions.
86	506 - Capital Outlay on Minor Irrigation, Soil Conservation and Area Development.	4,00,000	...	4,00,000
86A	509 - Capital Outlay on Food and Nutrition.	2,37,000	...	2,37,000
87	513 - Capital Outlay on Forests.	30,00,000	...	30,00,000
88	520 - Capital Outlay on Industries Research and Development.	64,50,000	...	64,50,000

(1) Grant No.	(2) Services and purposes (Major heads)	(3) Sums not exceeding		(4) Total
		Voted by the Assembly	Charged on the Consolidated Fund	
		Rs.	Rs.	Rs.
89	521 - Capital Outlay on Village and Small Industries.	3,30,000	...	3,30,000
90	522 - Capital Outlay on Machinery and Engineering Industries.
91	526 - Capital Outlay on Consumer Industries.
92	528 - Capital Outlay on Mining and Metallurgical Industries.	2,00,000	...	2,00,000
93	533 - Capital Outlay on Irrigation, Navigation, Drainage and Flood Control Projects.	12,50,000	...	12,50,000
94	537 - Capital Outlay on Roads and Bridges.	3,01,66,000	...	3,01,66,000
95	538 - Capital Outlay on Roads and Water Transport Services.	20,00,000	...	20,00,000
96	544 - Capital Outlay on Other Transport and Communication Services.	3,00,000	...	3,00,000
	603 - Internal Debt of the State Government.	...	95,97,800	95,97,800
	604 - Loans and Advances from the Central Government.	...	17,02,400	17,02,400
97	677 - Loans for Education, Arts and Culture.	20,000	...	20,000
98	682 - Loans for Public Health Sanitation and Water Supply.

(1) Grant No.	(2) Services and purposes (Major heads)	(3) Sums not exceeding		(4) Total
		Voted by the Assembly	Charged on the Consolidated Fund	
		Rs.	Rs.	Rs.
99	633 - Loans for Housing ...	13,00,000	...	13,00,000
100	684 - Loans for Urban Development.	1,00,000	...	1,00,000
101	688 - Loans for Social Security and Welfare-I- Relief and Rehabilitation Schemes.
102	688 - Loans for Social Security and Welfare-II-Loans to Ex-Service Personnel.	5,000	...	5,000
102A	688 - Loans for Social Security and Welfare – III- Welfare of Backward Areas.
103	695 - Loans for other Social and Community Services.	1,00,000	...	1,00,000
104	698 - Loans for Co-operative Societies.	4,38,000	...	4,38,000
105	699 - Loans for Special and Backward Areas.	1,00,000	...	1,00,000
106	705 - Loans for Agriculture ...	2,00,000	...	2,00,000
107	706 - Loans for Minor Irrigation, Soil Conservation and Area Development.
108	710 - Loans for Animal Husbandry
109	714 - Loans for Community Development
110	720 - Loans for Industrial Research and Development.
111	721 - Loans for Village and Small Industries.	5,50,000	...	5,50,000
112	734 - Loans for Power Projects.	80,00,000	...	80,00,000
113	766 - Loans to Government Servants	23,00,000	...	23,00,000
114	768 - Inter-State Settlement
115	769 - Appropriation to Contingency Fund.
Total		36,00,94,200	3,36,21,900	39,37,16,100

MEGHALAYA ACT 5 OF 1975

**THE MEGHALAYA (SALES OF PETROLEUM AND PETROLEUM PRODUCTS,
INCLUDING MOTOR SPIRIT AND LUBRICANTS) TAXATION (AMENDMENT)
ACT, 1974**

(As passed by the Assembly)

(Received the assent of the President on 26th March, 1975)

[Published in the *Gazette of Meghalaya*, Extraordinary, dated 1st April, 1975]

An

Act

further to amend the Meghalaya (Sales of Petroleum and Petroleum Products, including Motor Spirit and Lubricants) Taxation Act (Assam Act IX of 1956 as adapted by Meghalaya) (hereinafter referred to as the principal Act).

Be it enacted by the Legislature of Meghalaya in the Twenty-fifth Year of the Republic of India as follows:-

Short title, extent and commencement.

1. (1) This Act may be called the Meghalaya, (Sales of Petroleum and Petroleum Products, including Motor Spirit and Lubricants) Taxation (Amendment) Act, 1974.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of section 3 of the principal Act,

2. In section 3 of the principal Act, in sub-section (1) against item (i), for the word "Fifteen" the word "Twenty" shall be substituted.

MEGHALAYA ACT 6 OF 1975

**THE MEGHALAYA TRANSFER OF LAND (REGULATION) (AMENDMENT) ACT,
1972**

(As passed by the Assembly)

(Received the assent of the President on 1ST April, 1975)

[Published in the *Gazette of Meghalaya*, Extraordinary, dated 4th April, 1975]

An

Act

to amend the Meghalaya Transfer of Land (Regulation) Act, 1971 (Meghalaya act I of 1972) and for its extension to areas in Meghalaya where it is now not in force.

Be it enacted by the Legislature of Meghalaya in the Twenty-fifth Year of the Republic of India as follows:-

Short title, extent
and
commencement.

1. (1) This Act may be called the Meghalaya Transfer of Land (Regulation) (Amendment) Act, 1972.

(2) It extends to the tribal areas within the State of Meghalaya as specified in Para II of the Table appended to paragraph 20 of the Sixth Schedule to the Constitution..

(3) It shall come into force at once.

Amendment of
section 1 of
Meghalaya Act1 of
1972.

2. In section 1 of the Meghalaya Transfer of Land (Regulation) Act, 1971 (hereinafter referred to as the principal Act) –

(1) in the marginal note after the word “title” a comma “(,)” followed by the word “extent” shall be inserted ;

(2) for the numerals and brackets “(i)” and “(ii)” the numerals and brackets “(1)” and “(3)” respectively shall be substituted ;

(3) after sub-section (1) as to renumbered the following new sub-section as sub-section (2) shall be inserted, namely:-

“(2) It extends to the tribal areas within the State of Meghalaya as specified in Part II of the Table appended to a paragraph 20 of the Sixth Schedule to the Constitution of India”.

Amendment of the section 2 of the principal Act.

3. In section 2 of the principal Act –

(1) clause (c), shall be omitted and the existing clauses (d), (e) and (f) shall be renumbered as clauses (c),(d), (e) respectively;

(2) in clause (e) as so renumbered, the punctuation fullstop “(.)” occurring at the end shall be deleted and thereafter, the words “and , for the purposes of this Act, shall also include the Rabhas and Kacharis resident in Meghalaya.” Shall be added.

Amendment of section 8 of the principal Act.

4. In section 8 of the principal Act –

(1) after sub-section (1), the following new sub-section as subsection (2) shall be inserted namely:-

“(2) The competent authority, upon such land being vacated , may restore the land to the original transfer or his successor-in-interest on refund of the actual consideration to the transferee or any person claiming through him;”

(2) the existing sub-section (2) shall be renumbered as sub-section (3).

Insertion of new section 8A in the principal Act.

5. After section 8 of the principal Act, the following new section shall be inserted as section 8A, namely:-

“Sale of land by Court or other authority.”

8A. No land belonging to a tribal shall be sold in execution of any decree or order passed by a court or any other authority to any no-tribal except with the previous permission of the competent authority.”

MEGHALAYA ACT 7 OF 1973
THE MEGHALAYA PASSENGERS AND GOODS TAXATION (AMENDMENT)
ACT, 1975

(As passed by the Legislative Assembly)

(Received the assent of the Governor on 23rd April, 1975)

[Published in the *Gazette of Meghalaya*, Extraordinary, dated 28th April, 1975]

An

Act

**further to amend the Meghalaya Passengers and Goods Taxation Act
(Assam Act 16 of 1962 as adapted by Meghalaya)**

Be it enacted by the Legislature of Meghalaya in the Twenty-sixth Year of the Republic of India as follows:-

Short title and commencement.

1. This Act may be called the Meghalaya Passengers and Goods Taxation (Amendment) Act, 1975.

(2) It shall be deemed to have come into force on the 1st day of April, 1974.

Insertion of a proviso to sub-section (2) of section 3A.

2. In the Meghalaya Passengers and Goods Taxation Act, after sub-section (2) of section 3A, the following shall be inserted as a proviso, namely:-

“Provided that no Surcharge shall be payable in respect of any passenger if the fare is less than one rupee”.

MEGHALAYA ACT 7 OF 1973
THE MEGHALAYA AMUSEMENT AND BETTING TAX (AMENDMENT) ACT,
1975

(As passed by the Legislative Assembly)

(Received the assent of the Governor on 23rd April, 1975)

[Published in the *Gazette of Meghalaya*, Extraordinary, dated 28th April, 1975]

An

Act

**further to amend the Meghalaya Amusement and Betting Tax Act (Assam Act 6 of 1939
as adapted by Meghalaya)**

Be it enacted by the Legislature of Meghalaya in the Twenty-sixth Year of the Republic of India as follows:-

Short title, extent
and
commencement.

1. (1) This Act may be called the Meghalaya Amusement and Betting Tax (Amendment) Act, 1975.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of
section 3 (1)(b) of
the Meghalaya
Amusements and
Betting Tax Act.

In the Meghalaya Amusements and Betting Tax Act (hereinbefore referred to as the principal in clause (b) of sub-section (1) of section 3,-

- 1) in item (i) for the figures “25”, the figures “35” shall be substituted;
- 2) in item (ii) for the figures “50” , the figures “70” shall be substituted ;
- 3) in item (iii) , for the figures “60”, the figures “80” shall be substituted.

MEGHALAYA ACT 9 OF 1975
THE MEGHALAYA FINANCE ACT, 1975

(As passed by the Legislative Assembly)

[Received the assent of the Governor on 23rd April, 1975]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 28th April, 1975)

An

Act

**to fix the rates at which the Meghalaya Purchase Tax shall be levied and charged for the
Financial year 1975-76**

Be it enacted by the Legislature of Meghalaya in the Twenty-sixth Year of the Republic of India as follows:-

- | | |
|---------------------------------------|--|
| Short title, extent and commencement. | <p>1. (1) This Act may be called the Meghalaya Finance Act, 1975.</p> <p>(2) It extends to the whole of the State of Meghalaya.</p> <p>(3) It shall be deemed to have come into force on the 1st day of April, 1975.</p> |
| Rates of Meghalaya Purchase Tax. | <p>2. The rates at which the tax shall be levied and collected on the purchase of the items of the Schedule under the Meghalaya Purchase Tax Act (Assam Act XIX of 1967 as modified by Meghalaya) for the year beginning on the 1st day of April, 1975 shall be as follows :-</p> <p>In respect of – Three paise per rupee value items 1, 2 of the price at which the and 3 taxable goods are purchased.</p> <p>In respect of –Two paise per rupee value of item 4. the price at which the taxable goods are purchased.</p> |
